

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 27743 of 2013**

(Arising out of Order-in-Appeal No. 245-2013 dated  
03/07/2013 passed by Commissioner of Central Excise and  
Service Tax , SERVICE TAX - BANGALORE )

**Bellad Kishoo Construction  
Company**

C/o.m/s. Bellad & Company  
Next To Hans Hotel , Vidyanagar,  
HUBLI - 580031  
KARNATAKA

Appellant(s)

*VERSUS*

**Commissioner of Service Tax  
BANGALORE SERVICE TAX- I**

NULL 1ST TO 5TH FLOOR,  
TTMC BUILDING,above BMTC BUS  
STAND,DOMLUR  
BANGALORE, - 560071  
KARNATAKA

Respondent(s)

**Appearance:**

**Shri M.S. NAGARAJA, ADV**

#1010, 1st floor  
(Above Corp.Bank) 26th Main,4th T Block,  
Jayanagar,  
Bangalore - 560041  
Karnataka

For the Appellant

**Shri Narendrababu Byahatti,  
Superintendent(AR)**

For the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20560 / 2020**

Date of Hearing: 02/09/2020

Date of Decision: 02/09/2020

**Per : BENCH**

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced  
in Open Court on **02/09/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

Raja...